

ANNEXURE A - 2

Amount in Rupees

S. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0.00	6,00,00,000	0.00	Details of claims and security interest attached as <i>Annexure - I</i>
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,956,973,350.90	13	23,816,107,553.90	0.00	1,35,00,00,000	1,790,865,797.00	Details of claims attached as <i>Annexure - 2</i>
5	Operational creditors (Workmen)	0	0	0.00	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
6	Operational creditors (Employees)	0	0	0	0.00	0.00	0.00	0.00	No claims have been received from this category of creditor by RP till 23 rd June, 2022
7	Operational creditors (Government Dues)	1	63,13,258.00	0	0.00	0.00	0.00	63,13,258.00	Details of claims attached as <i>Annexure - 3</i>
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	0.00	0.00	0.00	3,11,62,000.00	Details of claims attached as <i>Annexure - 4</i>
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0.00	0.00	0.00	0.00	NA
	Total	20	32,92,78,84,660.38	17	29,69,45,43,605.38	0.00	1,41,00,00,000	182,83,41,055.00	



Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
2. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



ANNEXURE – 3

Operational creditors (Government Dues)

S. No.	Name of the Operational Creditor	Amount of claims received (Rs.)	Amount of claims admitted (Rs.)	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification
1	Office of the Assistant Commissioner, CGST, Mumbai	63,13,258/- + Interest	0.00	0.00	0.00	63,13,258/- + Interest
TOTAL		63,13,258.00	0.00	0.00	0.00	63,13,258.00

